

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 26 मई, 2025/05 ज्येष्ठ, 1947

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 9th January, 2025

No. HHC/Admn. 16/(8)74-V-Part.—Hon'ble the Chief Justice in the exercise of the powers vested in him under section 139(b) of the code of Civil Procedure, 1908, Section 333(1)(b) 41- ্যাস্থ্য / 2025–26–05–2025 (2193)

of the Bhartiya Nagrik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules,2007 has been pleased to appoint Sh. Ajay Kumar (HIM/186/2022) Advocate as Oath Commissioner at Nadaun, District, Hamirpur, H.P. for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the depondents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,
Sd/- Registrar (Administration).
Registrat (Auministration).

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 11th April, 2025

No. HHC/Admn. E. 5(12)/2022-CAO.—In exercise of the powers vested in him under Rule 9 of the Himachal Pradesh District Judiciary Staff (Recruitment, Promotion, Control,, Conduct, Discipline and other Conditions of Service) Rules, 2022, Hon'ble the Chief Justice has been pleased to promote/appoint **Sh. Dev Dutt:**, **Reader Gr-I, O/o District & Sessions Judge, Bilaspur, H.P.**, as Chief Administrative Officer (Selection Post) in the office of District and Sessions Judge Bilaspur, H.P., in the Pay Matrix Level 17, with effect from 01-05-2025.

By order	
Sd/-	
Registrar General.	

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 23rd April, 2025

No. HHC/Estt. 3(487)/98.—10 days earned leave on and *w.e.f.* 29-03-2025 to 07-04-2025 is hereby sanctioned, *ex-post-facto*, in favour of Smt. Poonam Mahajan, Registrar (Establishment) of this Registry.

Certified that Smt. Poonam Mahajan has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Certified that Smt. Poonam Mahajan would have continued to officiate the same post of Registrar (Establishment) but for her proceeding on leave.

By order,

Sd/-*Registrar General.*

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 23rd April, 2025

No. HHC/GAZ/ 14-278/2004.—Sh. Basant Lal Verma, a member of H.P. Judicial Service in the cadre of District Judges/Additional District Judges, presently posted as Additional District and Sessions Judge-II, Mandi shall stand retired from service on attaining the age of superannuation on and *w.e.f.* 30-04-2025 (afternoon).

By order,
Sd/- Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 23rd April, 2025

No. HHC/GAZ/ 14-278/2004.—Sh. Basant Lal Verma, a member of H.P. Judicial Service in the cadre of District Judges/Additional District Judges, presently posted as Additional District and Sessions Judge-II, Mandi shall stand retired from service on attaining the age of superannuation on and *w.e.f.* 30-04-2025 (afternoon).

В	y order,
Registrar (Sd/- General
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HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 23rd April, 2025

No. HHC/GAZ/ 14-278/2004.—Sh. Basant Lal Verma, a member of H.P. Judicial Service in the cadre of District Judges/Additional District Judges, presently posted as Additional District and Sessions Judge-II, Mandi shall stand retired from service on attaining the age of superannuation on and *w.e.f.* 30-04-2025 (afternoon).

By order,

Sd/-Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 23rd April, 2025

No. HHC/GAZ/ 14-278/2004.—Sh. Basant Lal Verma, a member of H.P. Judicial Service in the cadre of District Judges/Additional District Judges, presently posted as Additional District and Sessions Judge-II, Mandi shall stand retired from service on attaining the age of superannuation on and *w.e.f.* 30-04-2025 (afternoon).

By order	
Sd/-	
Registrar General	

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 23rd April, 2025

No. HHC/GAZ/ 14-278/2004.—Sh. Basant Lal Verma, a member of H.P. Judicial Service in the cadre of District Judges/Additional District Judges, presently posted as Additional District and Sessions Judge-II, Mandi shall stand retired from service on attaining the age of superannuation on and *w.e.f.* 30-04-2025 (afternoon).

By order,	
Sd/- Registrar General.	

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 26th April, 2025

No. HHC/Estt. 3(763)/2010.—10 days earned leave on and *w.e.f.* 30-04-2025 to 09-05-2025 with permission to prefix Gazetted holiday falling on 29-04-2025 and suffix second Saturday, Sunday and Gazetted holiday falling from 10th to 12th May, 2025 is hereby sanctioned in favour of Shri Jai Prakash Verma, Secretary of this Registry.

Certified that Shri Jai Prakash Verma is likely to join the same post and at the same station from where he proceeds on leave after the expiry of the above leave period.

Certified that Shri Jai Prakash Verma would have continued to officiate the same post of Secretary but for his proceeding on leave.

By order, Sd/-Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 28th April, 2025

No. HHC/Estt. 3(1052)/2020.—04 days commuted leave on and with effect from 24-03-2025 to 27-03-2025, is hereby sanctioned, *ex-post-facto*, in favour of Smt. Sheela Sood, Deputy Registrar of this Registry.

Certified that Smt. Sheela Sood has joined the same post and at the same station from where she had proceeded on leave after the expiry of the above leave period.

Certified that Smt. Sheela Sood would have continued to officiate the same post of Deputy Registrar but for her proceeding on leave.

By order, Sd/-Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Shimla, the 2nd May, 2025

No. HHC/Admn. E.5(13)2023-CAO.—Sh. Kashmir Singh, Chief Administrative Officer, of the office of District and Sessions Judge, Bilaspur, H.P., stands retired from service on and with effect from 30-04-2025 (A.N.) on attaining the age of superannuation as per the provision of Rule 74 of CCS (Pension) Rules, 1972.

By order,

Sd/-Registrar General.

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, हरिपूर, जिला कांगड़ा (हि०प्र०)

मुकद्दमा नं0 : 40 / 23

किरम मुकद्दमा : तकसीम

तारीख पेशी : 27-05-2025

प्रीतम चन्द पुत्र मिलखी राम, वासी महाल नन्दपुर, तहसील हरिपुर, जिला कांगड़ा, हि० प्र0

ं प्रार्थी ।

बनाम

1. यशपाल सिंह पुत्र संत राम, 2. रमेश चन्द पुत्र प्रतापू, वासीगण महाल नन्दपुर, तहसील हरिपुर, जिला कांगडा, हि0 प्र0 प्रत्यार्थीगण।

विषय.—–भूमि तकसीम खाता नं0 275, खतौनी 565, खसरा कित्ता 5, रकबा 0–14–16 है0 स्थित महाल नन्दपुर, तहसील हरिपुर, जिला कांगड़ा, हि० प्र०, जमाबंदी 2010-11.

समन बनाम

प्रत्यार्थी नं0 २, रमेश चन्द पुत्र प्रतापू।

उपरोक्त मुकद्दमा इस न्यायालय में विचाराधीन है। इसमें उपरोक्त प्रतिवादी के समन की तामील साधारण तरीके से न हो पा रही है। प्रार्थी ने प्रार्थना की है कि प्रतिवादी नं0 2 को बजरिया राजपत्र इश्तहार तलब किया जाए। अतः अब इस इश्तहार द्वारा प्रतिवादी नं0 2 रमेश चन्द पुत्र प्रतापू उपरोक्त को सुचित किया जाता है कि वे इस केस की पैरवी हेतु दिनांक 27-05-2025 को अधोहस्ताक्षरी की अदालत में असालतन या वकालतन हाजिर होवें। गैरहाजिरी की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी।

आज दिनांक 26-04-2025 को हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित / – सहायक समाहर्ता द्वितीय श्रेणी, हरिपुर, जिला कांगड़ा (हि०प्र०)।

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप-तहसील कोटला, जिला कांगड़ा, हि0प्र0

मिसल नं0 :

किरम मुकद्दमा :

तारीख पेशी :

22 / RNTK/2025

नाम दुरुस्ती

30-05-2025

जीतो राम पुत्र गुरिया पुत्र भोलर, निवासी महाल वग, मौजा जांगल, उप–तहसील कोटला, जिला कांगडा, हि० प्र०।

बनाम

आम जनता

उनवान : नाम दुरुस्ती हेतु आवेदन पत्र।

प्रार्थी जीतो राम ने इस अदालत में अपने नाम दुरुस्ती बारे प्रार्थना—पत्र दिया है क्योंकि राजस्व रिकार्ड महाल वग में जीत राम दर्ज है। जबिक तमाम रिकार्ड में जीतो राम दर्ज है। इस बारे प्रार्थी ने बतौर सबूत पर्चा जमाबन्दी वर्ष 2021—22 महाल वग, आधार कार्ड, स्कूल प्रमाण—पत्र की प्रति, हल्फिया ब्यान की प्रति साथ संलग्न की है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को बजरिया इश्तहार सूचित किया जाता है कि जीत राम उर्फ जीतो राम किये जाने बारे यदि किसी को कोई आपित हो तो वह असालतन या वकालतन अधोहस्ताक्षरी की अदालत में दिनांक 30—05—2025 को आकर अपना एतराज दर्ज करवा सकता है। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाकर नाम दुरुस्ती के आदेश पारित कर दिये जायेंगे। इसके उपरान्त कोई एतराज न सुना जायेगा।

आज दिनांक 14-05-2025 को मेरे हस्ताक्षर व मोहर इस अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / — सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार, उप—तहसील कोटला, जिला कांगड़ा, हि०प्र०।

ब अदालत कार्यकारी दण्डाधिकारी, उप—तहसील राजा का तालाब, जिला कांगड़ा (हि0प्र0)

तारीख दायरा : 09-05-2025

सीमा शर्मा पत्नी विजय कुमार, निवासी गांव तरतल, उप—तहसील राजा का तालाब, जिला कांगड़ा, हि0 प्र0।

बनाम

आम जनता प्रतिवादी।

विषय.——प्रार्थना—पत्र जेरे नियम 13(3) हिमाचल प्रदेश जन्म एवम् मृत्यु पंजीकरण अधिनियम, 1969.

सीमा शर्मा पत्नी विजय कुमार, निवासी गांव वरनियाल, उप—तहसील राजा का तालाब, जिला कांगड़ा, हि0 प्र0 ने प्रार्थना—पत्र प्रस्तुत करते हुए निवेदन किया है कि उनके बेटे श्री अभय शर्मा का जन्म पंजीकरण दिनांक 01—12—2007 को गांव तरतल व पंचायत रैहन—II, उप—तहसील राजा का तालाब, जिला कांगड़ा (हि0 प्र0) में हुआ था, जिसे उसका परिवार अज्ञानतावश पंचायत रिकार्ड रैहन—II, में दर्ज न करवा सका था, जिसे वह अब ग्राम पंचायत रैहन—II, के रिकार्ड में दर्ज करवाना चाहता है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त जन्म पंजीकरण बारे कोई उजर / एतराज हो तो वह असालतन या वकालतन दिनांक 09–06–2025 को प्रातः 10.00 बजे अदालत हजा में उपस्थित होकर अपना एतराज पेश कर सकता है तथा कोई एतराज पेश न होने की सूरत में उक्त प्रार्थिया के बेटे का जन्म पंजीकरण ग्राम पंचायत रैहन—II, के रिकार्ड में दर्ज करने बारे आदेश पारित कर दिए जाएंगे।

आज दिनांक 09-05-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, राजा का तालाब, जिला कांगड़ा (हि0 प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, उप—तहसील राजा का तालाब, जिला कांगड़ा (हि0प्र0)

तारीख दायरा : 13-05-2025

श्रीमती शीला देवी पत्नी स्व0 श्री वलदेव सिंह, निवासी गांव सुजल, डाकघर व उप—तहसील राजा का तालाब, जिला कांगड़ा, हि0 प्र0।

बनाम

आम जनता

प्रतिवादी।

विषय.—-प्रार्थना-पत्र जेरे नियम 13(3) हिमाचल प्रदेश जन्म एवम् मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती शीला देवी पत्नी स्व0 श्री वलदेव सिंह, निवासी गांव सुजल, डाकघर व उप—तहसील राजा का तालाब, जिला कांगड़ा, हि0 प्र0 ने प्रार्थना—पत्र प्रस्तुत करते हुए निवेदन किया है कि उनके ससुर श्री जगत की मृत्यु दिनांक 28—11—1989 को गांव सुजल व पंचायत नैरना, उप—तहसील राजा का तालाब, जिला कांगड़ा (हि0 प्र0) में हुई थी, जिसे उसका परिवार अज्ञानतावश पंचायत रिकार्ड नैरना में दर्ज न करवा सका था, जिसे वह अब ग्राम पंचायत नैरना के रिकार्ड में दर्ज करवाना चाहती है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को उक्त पंजीकरण बारे कोई उजर/एतराज हो तो वह असालतन या वकालतन दिनांक 13–06–2025 को प्रातः 10.00 बजे अदालत हजा में उपस्थित होकर अपना एतराज पेश कर सकता है तथा कोई एतराज पेश न होने की सूरत में उक्त प्रार्थिया के सुसर की मृत्यु तिथि का पंजीकरण ग्राम पंचायत नैरना के रिकार्ड में दर्ज करने बारे आदेश पारित कर दिए जाएंगे।

आज दिनांक 13-05-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / –

कार्यकारी दण्डाधिकारी,

राजा का तालाब, जिला कांगड़ा (हि0 प्र0)।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप—तहसील लगडू, जिला कांगड़ा (हि0प्र0)

केस नं0 : 07 / 2025

तारीख पेशी : 13-06-2025

श्रीमती सलोचना देवी पुत्री श्री प्रीतम चंद, गांव ढाटी, डाकघर बग्गी, उप—तहसील लगडू, जिला कांगड़ा (हि0प्र0)

बनाम

- 1. आम जनता गांव ढाटी, डाकघर बग्गी, उप–तहसील लगडू, जिला कांगड़ा (हि०प्र०)
- 2. प्रधान / सचिव ग्राम पंचायत बग्गी

प्रतिवादी।

विषय.—हिमाचल प्रदेश जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 की धारा 13(3) के अन्तर्गत जन्म पंजीकरण बारे। वादिया श्रीमती सलोचना देवी पुत्री श्री प्रीतम चंद, गांव ढाटी, डाकघर बग्गी, उप—तहसील लगडू ने इस अदालत में आवेदन प्रस्तुत करके अनुरोध किया है कि उसका जन्म दिनांक 11—10—1963 को हुआ है परन्तु इसका पंजीकरण ग्राम पंचायत बग्गी में नहीं करवाया है। इसलिए उसके जन्म पंजीकरण के आदेश ग्राम पंचायत बग्गी को जारी किया जाएं।

अतः इस कोर्ट नोटिस मुनादी के माध्यम से आम जनता व सभी प्रतिवादियों को सूचित किया जाता है कि किसी को भी इस जन्म पंजीकरण बारे कोई उजर / एतराज हो तो वह इस मामले की तयशुदा तारीख पेशी 13—06—2025 को समय 11.00 बजे सुबह इस अदालत में असालतन या वकालतन हाजिर आकर प्रस्तुत करें। गैरहाजिरी की सूरत में नियमानुसार कारवाई अमल में लाई जावेगी तथा इस जन्म पंजीकरण के आदेश पारित कर दिए जायेंगे।

यह इश्तहार आज दिनांक 13-05-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / — नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप—तहसील लगडू, जिला कांगड़ा (हि0प्र0)।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप—तहसील लगडू, जिला कांगड़ा (हि0प्र0)

केस नं0 : 08 / 2025

तारीख पेशी : 13–06–2025

श्रीमती कौशल्या देवी विधवा श्री कश्मीर सिंह, गांव बलाहड, डाकघर सलिहार, उप—तहसील लगडू, जिला कांगड़ा (हि0प्र0)

बनाम

- 1. आम जनता गांव बलाहड, डाकघर सलिहार, उप–तहसील लगडू, जिला कांगड़ा (हि०प्र०)
- 2. प्रधान / सचिव ग्राम पंचायत सलिहार

·· प्रतिवादी ।

विषय.——हिमाचल प्रदेश विवाह पंजीकरण अधिनियम, 1996 की धारा 9 के अन्तर्गत विवाह पंजीकरण बारे।

श्रीमती कौशल्या देवी विधवा श्री कश्मीर सिंह, गांव बलाहड, डाकघर सिलहार ने इस अदालत में आवेदन प्रस्तुत करके अनुरोध किया है कि उसकी शादी हिन्दु रीति—रिवाज अनुसार तिथि 26—02—1972 को श्री कश्मीर सिंह, गांव बलाहड, डाकघर सिलहार, उप—तहसील लगडू, जिला कांगड़ा, हि0 प्र0 के साथ हुई थी परन्तु इसका पंजीकरण ग्राम पंचायत सिलहार में नहीं करवाया है। इसिलए उनकी शादी के पंजीकरण के आदेश ग्राम पंचायत सिलहार को जारी किया जाएं।

अतः इस कोर्ट नोटिस मुनादी के माध्यम से आम जनता व सभी प्रतिवादियों को सूचित किया जाता है कि किसी को भी इस विवाह पंजीकरण बारे कोई उजर/एतराज हो तो वह इस मामले की तयशुदा तारीख पेशी 13-06-2025 को समय 11.00 बजे सुबह इस अदालत में असालतन या वकालतन हाजिर आकर प्रस्तुत

करें। गैरहाजिरी की सूरत में नियमानुसार कारवाई अमल में लाई जावेगी तथा इस विवाह पंजीकरण के आदेश पारित कर दिए जायेंगे।

यह इश्तहार आज दिनांक 14-05-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / — नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप—तहसील लगडू, जिला कांगड़ा (हि0प्र०)।

ब अदालत नायब तहसीलदार एवं कार्यकारी दण्डाधिकारी, उप—तहसील सुलह, जिला कांगड़ा (हि0प्र0)

किरम मुकद्दमा : जन्म पंजीकरण

तारीख पेशी : 09-06-2025

भूपिन्द्र सिंह पुत्र श्री श्याम सिंह, निवासी गांव सिहोल, डाकघर बोदा, उप—तहसील सुलह, जिला कांगड़ा (हि0प्र0)।

बनाम

सर्वसाधारण एवं आम जनता

विषय.——प्रार्थना—पत्र जेर धारा 13(3) जन्म / मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत करने बारे।

भूपिन्द्र सिंह पुत्र श्री श्याम सिंह, निवासी गांव सिहोल, डाकघर बोदा, उप—तहसील सुलह, जिला कांगड़ा (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र मय शपथ—पत्र ग्राम पंचायत सिहोल से जारी अप्राप्यता प्रमाण—पत्र आदि दस्तावेज प्रस्तुत किये हैं कि प्रार्थी की माता की मृत्यु दिनांक 16—02—2018 को गांव सिहोल में हुई है परन्तु ग्राम पंचायत सिहोल के पंचायत अभिलेख में मृत्यु पंजीकरण न हुई है।

अतः सर्वसाधारण को इस राजपत्र इश्ताहर / मश्त्री मुनादी द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी की माता की मृत्यु तिथि का पंजीकरण ग्राम पंचायत सिहोल के पंचायत अभिलेख में दर्ज करने बारे कोई उजर व एतराज हो तो वह दिनांक 09–06–2025 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना एतराज पेश कर सकता है। अन्यथा प्रार्थी की माता सन्ध्या देवी की मृत्यु दिनांक 16–02–2018 के आदेश ग्राम पंचायत सिहोल के पंचायत अभिलेख में दर्ज करने हेतु जारी कर दिए जाएंगे। उसके उपरान्त कोई भी उजर व एतराज काबिले समायत न होगा।

आज दिनांक 15-05-2025 को मेरे हस्ताक्षर व मोहर सहित जारी हुआ।

मोहर।

हस्ताक्षरित / – कार्यकारी दण्डाधिकारी, सुलह, जिला कांगड़ा (हि०प्र०)।

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of:

1. Smt. Anjana Kumari w/o Sh. Ashok Kumar, r/o Village Gincha, P.O. Bahali, Tehsil Rampur Bsr., District Shimla (H. P.).

Applicants

Versus

General Public "Respondent.

Proclamation regarding Correction of name.

Whereas, the above named applicant has submitted an application for the correction of her name from "ANJU DEVI" to "ANJANA KUMARI" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, Therefore, objections are invited from the general public that if, anyone has any objection regarding to change her name as "ANJANA KUMARI w/o ASHOK KUMAR" in place of "ANJU DEVI", they should appear before the undersigned on or before 30-05-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, orders shall be passed *ex-parte* without affording any futher opportunity of being heard.

Issued today on 30th day of the April, 2025 under my hand and seal of the court.

Seal. Sd/-

(NISHANT TOMAR, H.A.S.), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of:

1. Smt. Anita Kumari w/o Sh. Yashwant Singh, r/o Village Kapti, P.O. Dhar Gaura, Tehsil Rampur Bsr., District Shimla (H. P.). **Applicant.

Versus

General Public Respondent.

Proclamation regarding Correction of name.

Whereas, the above mentioned applicant has submitted an application for the correction of name of her daughter from "CHANDER KANTA" to "CHANDLER KANTA" in the records of the Aadhar Card and all other relevant documents in respect of the applicant.

Now, Therefore objections are invited from the general public that if, anyone has any objection regarding to change of name as "CHANDER KANTA d/o YASHWANT" in place of

"CHANDLER KANTA", they should appear before the undersigned on or before 04-06-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any futher opportunity of being heard.

Issued today on 5th day of the May, 2025 under my hand and seal of the court.

Seal. Sd/-

(NISHANT TOMAR, H.A.S.), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of:

1. Smt. Sumdasi w/o Sh. Kewal Ram, r/o Village Paie, P.O. Bahali, Tehsil Rampur, District Shimla (H. P.). "Applicant.

Versus

General Public "Respondent.

Proclamation regarding Correction of name.

Whereas, the above named applicant has submitted an application for the correction of her name from "SUMI DEVI" to "SUMDASI" in the records of Aadhar Card and all other relevant documents associated with the applicant.

Now, Therefore objection are invited from the general public that if, anyone has any objection regarding to change her name as "SUMDASI w/o Sh. KEWAL RAM" in place of "SUMI DEVI" w/o "Sh. KEWAL RAM", they should appear before the undersigned on or before 06-06-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any futher opportunity of being heard and name will be recorded accordingly.

Issued today on 7th day of the May, 2025 under my hand and seal of the court.

Seal. Sd/-

(NISHANT TOMAR, H.A.S.), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of:

1. Nabya Ashtoo d/o Sh. Kapoor Singh, r/o Village Kuhal, P.O. Deothi, Sub-Tehsil Taklech, District Shimla (H. P.).

Through her Mother

Smt. Santosh Kumari w/o Sh. Kapoor Singh, r/o Village Kuhal, P.O. Deothi, Sub-Tehsil Taklech, District Shimla (H. P.)

Versus

General Public "Respondent.

Proclamation regarding Correction of name.

Whereas, the above named applicant has submitted an application for the correction of her daughter's name from "NAVYA ASHTOO" to "NABYA ASHTOO" in the records of the Aadhar Card and all other relevant documents associated with the applicant.

Now, Therefore objections are invited from the general public that if, anyone has any objection regarding to change her name as "NABYA ASHTOO" d/o "Sh. KAPOOR SINGH" in place of "NAVYA ASHTOO" d/o "Sh. KAPOOR SINGH", they should appear before the undersigned on or before 06-06-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any futher opportunity of being heard and name will be recorded accordingly.

Issued today on 7th day of the May, 2025 under my hand and seal of the court.

Seal. Sd/-

(NISHANT TOMAR, H.A.S.), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H. P.)

In the matter of:

1. Smt. Chudu Devi w/o Late Sh. Dikhdu Ram, r/o Village Maltha, P.O. Durah, Sub-Tehsil Nithar, District Kullu (H. P.)

Versus

General Public Respondent.

Proclamation regarding Correction of name.

Whereas, the above named applicant has submitted an application supported by an affidavit stating therein that "CHUDU DEVI" and "CHUDA MANI" are one and the same person. It has been further stated that her correct name is "CHUDU DEVI" which is duly recorded in the records of the Gram Panchayat and other official documents, but due to inadvertence, her name has been recorded as "CHUDA MANI" in the Aadhar Card. Therefore, the applicant has prayed for the correction of her name from "CHUDA MANI" to "CHUDU DEVI" in the Aadhar Card and all other related documents associated with the applicant.

Now, Therefore objections are invited from the general public that if, anyone has any objection regarding to the proposed change of name from "CHUDA MANI" w/o "Late Sh. DIKHDU RAM" to "CHUDU DEVI" w/o "Late Sh. DIKHDU RAM", they should appear before the undersigned on or before 06-06-2025 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any futher opportunity of being heard and name will be recorded accordingly.

Issued today on 5th day of the May, 2025 under my hand and seal of the court.

Seal.

(NISHANT TOMAR, H.A.S.), Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.).

Sd/-

In the Court of Sub- Divisional Magistrate, Shimla (Rural), Exercising the Powers of Marriage Officer, Shimla (Rural), District Shimla (H.P.)

- 1. Sh. Anil Kumar age 43 years s/o Sh. Ram Chand, r/o Village Daila, P.O. Ghaini, Mashobra, Tehsil Sunni, District Shimla, Himachal Pradesh.
- 2. Ms. NGO THI THU HYUNH Age 37 years d/o Sh. NGO Van Tam, r/o 127/4, AP4 XA BINH Thang, Hyuen BINH Dai, Tinh Ben Tre VIETNAM.

Versus

General Public

Subject.—Registration of Marriage under Special Marriage Act, 1954.

An application under section 15 of the Special Marriage Act, 1954 has been received by the undersigned from Sh. Anil Kumar age 43 years s/o Sh. Ram Chand, r/o Village Daila, P.O. Ghaini, Mashobra, Tehsil Sunni, District Shimla, Himachal Pradesh and Ms. NGO THI HUYANH, Age

37 years d/o Sh. NGO Van Tam, r/o 127/4, AP4 XA BINH Thang, Dai Tinh Ben Tre VIETNAM have filed an application alongwith affidavits in the court of the undersigned stating therein that they have soleminized their marriage on 14-07-2023 at Village Saila, P.O. Ghaini, Tehsil Sunni, District Shimla, Himachal Pradesh and are living together as husband and wife since then, but the marriage has not been found entered in the record of Gram Panchayat concerned/Municipal Corporation Shimla and marriage be registered under the Special Marriage Act, 1954.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, they can file their objections personally or in writing before the court of undersigned on or before 03-06-2025 after that no objection shall be entertained and marriage will be registered accordingly.

Issued on this 2nd day of May, 2025 under my hand and seal.

Seal.

Sd/-	
Special Marriage Officer-cum-	
Sub-Divisional Magistrate,	
Shimla (Rural).	

In the Court of Executive Magistrate, Theog, Tehsil Theog, District Shimla (H.P.)

Miss Aradhya d/o Smt. Sarita, r/o Village Gadagal, P.O. Shilaroo, Tehsil Theog, District Shimla, Himachal Pradesh.

Versus

General Public ... Respondent.

Whereas, a case regarding entry of birth of Miss Aradhya d/o Smt. Sarita, r/o Village Gadagal, P.O. Shilaroo, Tehsil Theog, District Shimla, Himachal Pradesh has been received in this office from Additional District Registrar (Birth & Death) with *vide* letter No. 1426, dated 06-03-2025 for further necessary orders under Section 13(3) of Birth & Death registration Act, 1969.

Whereas, Smt. Sarita has also submitted an application on dated 10-04-2025 in this office to enter the date of birth of her daughter in the record of Registrar, Birth & Death, in Gram Panchayat Kalzaar Matiana, Tehsil Theog, District Shimla (H.P.).

Sl. No.	Name of the person whose date of birth is to be entered	Relation	Date of Birth
1.	Aradhya	self	10-01-2012

Hence, this proclamation is issued to the general public if they have any objection/claim regarding to enter the name & date of birth of above named in the record of Registrar Birth and Death, in Gram Panchayat Kalzaar Matiana, Tehsil Theog may file their claims/objections in this court within one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

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Issued today on	under my signature and seal of the court.

Seal.

Sd/-Executive Magistrate, Theog, District Shimla (H.P.).

In the Court of Executive Magistrate Theog, Tehsil Theog, District Shimla (H. P.)

Smt. Sangeeta d/o Sh. Ram Saran, r/o Village Serti, P.O. Kelvi, Tehsil Theog, District Shimla, Himachal Pradesh.

Versus.

General Public

. . Respondent.

Whereas, a case regarding entry of birth of Smt. Sangeeta d/o Sh. Ram Saran, r/o Village Serti, P.O. Kelvi, Tehsil Theog has been received in this office from Additional District Registrar (Birth & Death) with vide letter No. 2320, dated 08-04-2025 for further necessary order under Section 13(3) of Birth & Death registration Act, 1969.

Whereas Smt. Sangeeta has also submitted an application on dated 26-04-2025 in this office to enter the date of birth of herself in the record of Registrar, Birth & Death, in Gram Panchayat Kelvi, Tehsil Theog, District Shimla (H.P.).

Sl. No.	Name of the person whose date of birth is to be entered	Relation	Date of Birth
1.	Sangeeta	self	01-07-1964

Hence, this proclamation is issued to the general public if they have any objection/claim regarding to enter the name & date of birth of above named in the record of Registrar Birth and Death, in Gram Panchayat Kelvi, Tehsil Theog may file their claims/objections in this court within one month of publication of this notice in Govt. Gazette failing which necessary orders will be passed.

Issued today on 02-05-2025 under my signature and seal of the court.

Seal.

Sd/-

Executive Magistrate,

Theog, District Shimla (H.P.).

In the Court of Sh. Vijay Wardhan, IAS, Sub-Divisional Magistrate, Rohru, District Shimla (H.P.)

In the matter of:

Sh. Nihal Singh s/o Sh. Sain Ram, r/o Village Jabbal, P.O. Gushali, Tehsil Chirgaon, District Shimla, H. P. . . Applicant.

Sd/-

Versus

General Public . . Respondent.

Application u/s 13(3) of Birth and Death Registration Act, 1969.

Whereas, Sh. Nihal Singh s/o Sh. Sain Ram, r/o Village Jabbal, P.O. Gushali, Tehsil Chirgaon, District Shimla, H.P. has filed an application alongwith the affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act 1969, to enter date of birth of his son Dhruv Kulantu (15-11-2010) in the record of Birth Register, of Gram Panchayat Andhra.

Now, therefore objections are invited from the general public that if, anyone has any objection regarding to entery the date of birth of Dhruv Kulantu (15-11-2010), they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the Court on this 26th April, 2025.

Seal.

(VIJAY WARDHAN, I.A.S.). Sub-Divisional Magistrate, Rohru, District Shimla, H. P.

In the Court of Executive Magistrate, Tehsil Kumarsain, District Shimla (H. P.)

Smt. Prem Lata d/o Sh. Mehar Chand, r/o Village and P.O. Bhareri, Tehsil Kumarsain, District Shimla (H.P.)

Versus

General Public

Application under section 13 (3) of the Registration of Birth and Death Act, 1969 to enter the Birth of Smt. Prem Lata d/o Sh. Mehar Chand, r/o Village and P.O. Bhareri, Tehsil Kumarsain, District Shimla (H.P.) in the record of Registrar, Births & Deaths, Gram Panchayat Bhareri.

Whereas, Smt. Prem Lata d/o Sh. Mehar Chand, r/o Village and P.O. Bhareri, Tehsil Kumarsain, District Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13 (3) of the Registration of Birth and Death Act, 1969 to enter the birth in record of the Registrar Births & Deaths-cum-Secretary, Gram Panchayat Bhareri, Tehsil Kumarsain as under:—

Name of Person	Date of Birth
Smt. Prem Lata d/o Sh. Mehar Chand	20-06-1967

Hence, this proclamation is hereby issued to the general public thatif they have any objection/claim with regard to entery of birth of Smt. Prem Lata d/o Sh. Mehar Chand in the record of Registrar Births & Deaths-cum-Secretary, Gram Panchayat Bhareri, Tehsil Kumarsain, District Shimla then they may file their written objections/claims in this court on or before one month of publication of this proclamation in Government Gazette, failing which the necessary orders will be passed for entry of birth.

Issued on 1st day of May, 2025 under my seal & signature.

Seal. Sd/Executive Magistrate,

Executive Magistrate, Kumarsain, District Shimla (H.P.).

In the Court of Executive Magistrate, Tehsil Kumarsain, District Shimla (H. P.)

Sh. Diwan Chand s/o Sh. Mehar Chand, r/o Village Kalmu, P.O. Gallani, Tehsil Kumarsain, District Shimla (H.P.).

Versus

General Public

Application under section 13 (3) of the Registration of Birth and Death Act, 1969 to enter the Birth of Akshit s/o Sh. Diwan Chand, r/o Village Kalmu, P.O. Gallani, Tehsil Kumarsain, District Shimla (H.P.) in the record of Registrar, Births & Deaths, Gram Panchayat Shalota.

Whereas, Diwan Chand s/o Sh. Mehar Chand, r/o Village Kalmu, P.O. Gallani, Tehsil Kumarsain, District Shimla (H.P.) has filed an application alongwith affidavit in the court of undersigned under section 13 (3) of the Registration of Birth and Death Act, 1969 to enter the birth of his son in the record of Registrar Births & Deaths-*cum*-Secretary, Gram Panchayat Shalota, Tehsil Kumarsain as under:—

Name of Person	Relation of person with applicant	Date of Birth
Mr. Akshit s/o Diwan Chand	Father	01-09-2014

Hence, this proclamation is hereby issued to the general public that if they have any objection/claim with regard to entery of birth of Mr. Akshit s/o Diwan Chand in the record of Registrar Births & Deaths-cum-Secretary, Gram Panchayat Shalota, Tehsil Kumarsain, District Shimla then they may file their written objections/claims in the court on or before one month of publication of this proclamation in Government Gazette, failing which the necessary orders will be passed for entry of birth.

Issued on 3rd day of May, 2025 under my seal & signature.

Seal. Sd/-

Executive Magistrate, Kumarsain, District Shimla (H.P.).

ब अदालत श्री कंवर युद्ध अभय सिंह, कार्यकारी दण्डाधिकारी, जुब्बल, जिला शिमला, हिमाचल प्रदेश

हेम लता पुत्री श्री राधे श्याम, निवासी गांव जाचली, डाकघर प्रांवठी, तहसील जुब्बल, जिला शिमला (हि0प्र0)

बनाम

आम जनता तहसील जुब्बल, जिला शिमला (हि०प्र०)

उनवान मुकद्दमा.——दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म को दर्ज करवाने बारे।

इस कार्यालय में हेम लता पुत्री श्री राधे श्याम, निवासी गांव जाचली, डाकघर प्रांवठी, तहसील जुब्बल, जिला शिमला (हि0प्र0) ने प्रार्थना—पत्र गुजारा है जिसमें प्रार्थिया ने निवेदन किया है कि उसका जन्म 02—08—1989 को गांव जाचली, ग्राम पंचायत शिल्ली में हुआ है। प्रार्थिया का जन्म परिवार रिजस्टर नकल में 02—08—1989 दर्ज है परन्तु जन्म एवं मृत्यु पंजीकरण रिजस्टर में प्रार्थिया का जन्म दर्ज नहीं है। प्रार्थिया अपनी जन्म तिथि ग्राम पंचायत शिल्ली, तहसील जुब्बल के जन्म एवं मृत्यु पंजीकरण रिजस्टर में दर्ज करवाना चाहती है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी को भी उपरोक्त प्रार्थिया के जन्म का पंजीकरण ग्राम पंचायत शिल्ली, तहसील जुब्बल में दर्ज करने बारे कोई भी उजर/एतराज हो तो वह दिनांक 17—06—2025 को प्रातः 10.00 बजे या इससे पूर्व किसी भी कार्य दिवस को अदालत हजा में हाजिर होकर अपना उजर असालतन व बकालतन पेश कर सकता है यदि उक्त तिथि तक कोई भी उजर/एतराज प्रस्तुत न हुआ तो यह समझा जाएगा कि प्रार्थिया के जन्म का पंजीकरण ग्राम पंचायत मण्ढोल, तहसील जुब्बल में दर्ज करवाने बारे किसी को कोई भी आपत्ति नहीं है, और उपरोक्त व्यक्ति के जन्म को पंजीकृत करने के आदेश संबन्धित ग्राम पंचायत शिल्ली को जारी कर दिये जाएंगे।

आज दिनांक 19-05-2025 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ है।

मोहर।

हस्ताक्षरित / – (कंवर युद्ध अभय सिंह), कार्यकारी दण्डाधिकारी, जुब्बल, जिला शिमला, हिमाचल प्रदेश।

ब अदालत श्री कंवर युद्ध अभय सिंह, कार्यकारी दण्डाधिकारी, जुब्बल, जिला शिमला, हिमाचल प्रदेश

लेख राज पुत्र श्री राधे श्याम, निवासी गांव जाचली, डाकघर प्रांवठी, तहसील जुब्बल, जिला शिमला (हि०प्र०)

बनाम

आम जनता तहसील जुब्बल, जिला शिमला (हि0प्र)

उनवान मुकद्दमा.—–दरख्वास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म एवं मृत्यु पंजीकरण रजिस्टर में जन्म को दर्ज करवाने बारे।

इस कार्यालय में लेख राज पुत्र श्री राधे श्याम, निवासी गांव जाचली, डाकघर प्रांवठी, तहसील जुब्बल, जिला शिमला (हि0प्र0) ने प्रार्थना—पत्र गुजारा है जिसमें प्रार्थी ने निवेदन किया है कि उसका जन्म 30—11—1990 को गांव जाचली, ग्राम पंचायत शिल्ली में हुआ है। प्रार्थी का जन्म परिवार रजिस्टर नकल में 30—11—1990 दर्ज है परन्तु जन्म एवं मृत्यु पंजीकरण रजिस्टर में प्रार्थी का जन्म दर्ज नहीं है। प्रार्थी अपनी जन्म तिथि ग्राम पंचायत शिल्ली, तहसील जुब्बल के जन्म एवं मृत्यु पंजीकरण रजिस्टर में दर्ज करवाना चाहता है।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी को भी उपरोक्त प्रार्थी के जन्म का पंजीकरण ग्राम पंचायत शिल्ली, तहसील जुब्बल में दर्ज करने बारे कोई भी उजर/एतराज हो तो वह दिनांक 17—06—2025 को प्रातः 10.00 बजे या इससे पूर्व किसी भी कार्य दिवस को अदालत हजा में हाजिर होकर अपना उजर असालतन व बकालतन पेश कर सकता है यदि उक्त तिथि तक कोई भी उजर/एतराज प्रस्तुत न हुआ तो यह समझा जाएगा कि प्रार्थी के जन्म का पंजीकरण ग्राम पंचायत शिल्ली, तहसील जुब्बल में दर्ज करवाने बारे किसी को कोई भी आपत्ति नहीं है, और उपरोक्त व्यक्ति के जन्म को पंजीकृत करने के आदेश संबन्धित ग्राम पंचायत शिल्ली को जारी कर दिये जाएंगे।

आज दिनांक 19-05-2025 को हमारे हस्ताक्षर व मोहर अदालत से जारी हुआ है।

मोहर।

हस्ताक्षरित / – (कंवर युद्ध अभय सिंह), कार्यकारी दण्डाधिकारी, जुब्बल, जिला शिमला, हिमाचल प्रदेश।

CORRECTION OF NAME

I, Naresh Kumari w/o Sh. Rakesh Mahajan, r/o V.P.O. Nainikhad, Tehsil Bhattiyat, District Chamba (H.P.) solemnly declare that my name in Aadhar and PAN is Naresh Kumari whereas in SBI account it is written as Naresh Mahajan. The both Naresh Kumari and Naresh Mahajan are my own name and both are correct.

NARESH KUMARI w/o Sh. Rakesh Mahajan, V.P.O. Nainikhad, Tehsil Bhattiyat, District Chamba (H.P.).

CORRECTION OF NAME

I, Kalawati w/o Sh. Het Ram, r/o Village Pajawati, P.O. Ghanahatti, Tehsil & District Shimla (H.P.) declare that in my Aadhar Card bearing No. 3593 5221 6944 my name is wrongly entered as Kalu Devi should be corrected as Kalawati. Please correct this.

KALAWATI w/o Sh. Het Ram r/o Village Pajawati, P.O. Ghanahatti, Tehsil & District Shimla (H.P.).

CHANGE OF NAME

I, Ved Ram s/o Sh. Khem Singh, r/o Village Kareri, P.O. Kholanal, Tehsil Balichowki, District Mandi (H.P.)-175124 declare that I have changed my daughter's name from Gushan Naredra Kumri to Narendra Kumari in all her documents. All concerned please may note.

VED RAM s/o Sh. Khem Singh, r/o Village Kareri, P.O. Kholanal, Tehsil Balichowki, District Mandi (H.P.).

CHANGE OF NAME

I, Sandeep s/o Sh. Virender Singh, r/o Village Thana, P.O. Rohal, Tehsil Chirgaon, District Shimla (H.P.) declare that name of my daughter Vartika is wrongly mentioned as Virtika in her Aadhar Card. Therefore it should be changed to Vartika in her Aadhar Card.

SANDEEP s/o Sh. Virender Singh, r/o Village Thana, P.O. Rohal, Tehsil Chirgaon, District Shimla (H.P.).

CHANGE OF NAME

I, Shama Rani Sharma w/o Sh. Rajinder Kumar Sharma, r/o Rajyan, Palace Road, Ward No. 9, Solan, Tehsil & District Solan (H.P.) have changed my name from Shama Rani Sharma to Shama Sharma.

SHAMA RANI SHARMA w/o Sh. Rajinder Kumar Sharma, r/o Rajyan, Palace Road, Ward No. 9, Solan, Tehsil & District Solan (H.P.).

CORRECTION OF NAME

I, Durgi Devi *alias* Chunki Devi w/o Late Sh. Dhanu Ram, r/o Village Bihar, P.O. Rajhana, Tehsil & District Shimla (H.P.)-171009 declare that in some documents my name is entered as Chunki Devi & in some other documents my name is entered as Durgi Devi. Both are one and the same person. In future I may be known as Durgi Devi *alias* Chunki Devi. Concerned please may note.

DURGI DEVI alias CHUNKI DEVI w/o Late Sh. Dhanu Ram, r/o Village Bihar, P.O. Rajhana, Tehsil & District Shimla (H.P.).

CHANGE OF NAME

I, Fulma Devi w/o Sh. Hari Singh, r/o Village Kharu, P.O. Dewat, Tehsil Chopal, District Shimla (H.P.) declare that in my Aadhar Card my name is wrongly entered as Phuli Devi which should be corrected as Fulma Devi. Please correct this.

FULMA DEVI w/o Sh. Hari Singh, r/o Village Kharu, P.O. Dewat, Tehsil Chopal, District Shimla (H.P.).

CORRECTION OF NAME

I, Nadi Ram Oli s/o Sh. Mohan Lal Oli, r/o Deepak Guest House, Chalonthi, Bye Pass Road, Tehsil & District Shimla (H.P.) declare that in my Aadhar Card No. 7196 0140 5157 declare my name is written as Nidhi Ram Oli instead of Nadi Ram Oli. That my correct name is Nadi Ram Oli. That my correct name as Nadi Ram Oli be entered in my Aadhar Card.

NADI RAM OLI s/o Sh. Mohan Lal Oli, r/o Deepak Guest House, Chalonthi, Bye Pass Road, Tehsil & District Shimla (H.P.).

CORRECTION OF NAME

I, Moti Ram s/o Sh. Shobha Ram, r/o Village Majon, P.O. Khuhan, Tehsil Balichowki, District Mandi (H.P.) declare that I want to correct my daughtre's name as Yachika Thakur instead of Yachana Thakur in her School Certificate, Himachali Bonafide Certificate and Aadhar Card records. All concerned please may note.

MOTI RAM s/o Sh. Shobha Ram, r/o Village Majon, P.O. Khuhan, Tehsil Balichowki, District Mandi (H.P.).

CHANGE OF NAME

I, Akshay Sherpa (New Name) s/o Sh. Vishnu, r/o Village Sidhpur, Tehsil Dharamshala, Sidhpur (382), P.O. Sidhpur, District Kangra (H.P.)-176057 declare that I have changed my name from Akshay (Old Name) to Akshay Sherpa (New Name). All concerned please may note.

AKSHAY SHERPA s/o Sh. Vishnu, r/o Village Sidhpur, Tehsil Dharamshala, Sidhpur (382), P.O. Sidhpur, District Kangra (H.P.).

CHANGE OF NAME

I, Deepali Thapa w/o No. JC283998H Sanjay Bahadur, r/o 123/12, Upper Cantt. Nahan, District Sirmaur (H.P.) declare that Deepali Thapa and Malti are the same person. Therefore I will be considered as "Deepali Thapa" in all future references.

DEEPALI THAPA w/o No. JC283998H Sanjay Bahadur, r/o 123/12, Upper Cantt. Nahan, District Sirmaur (H.P.) .

CHANGE OF NAME

I, Chikan Devi w/o Jagdish Chand, Village Darang, P.O. & Tehsil Jawalamukhi, District Kangra (H.P.) declare that in my Aadhar Card No. 5806 5474 1466 my name is Chinka Devi is wrongly mentioned the correct name is Chikan Devi. Chikan Devi and Chinka Devi is same and one person. All concerned note. Vide Certificate No. IN HP 48144882485414X, dated 24-05-2025.

CHIKAN DEVI w/o Jagdish Chand, Village Darang, P.O. & Tehsil Jawalamukhi, District Kangra (H.P.).

GENERAL ADMINISTRATION DEPARTMENT

(Confidential & Cabinet)

NOTIFICATION

Shimla-171002, the 22nd May, 2025

No. GAD-C(F)10-1/2023.—The Governor, Himachal Pradesh is pleased to constitute a Cabinet-sub-Committee for thorough examination of grant of 20% hike in the pay for bringing parity in the pay scales of the employees of the Hon'ble High Court Registry with their counterparts in the Hon'ble Punjab and Haryana High Court comprising of following:—

Sh. Harshwardhan Chauhan,
 Hon'ble Industries Minister.
 Sh. Rohit Thakur,
 Hon'ble Education Minister.
 Sh. Vikramaditya Singh,
 Hon'ble PWD Minister.

4. Sh. Rajesh Dharmani, Hon'ble TCP Minister.

Member

5. ACS (Home)

Member Secretary

The matter will be resubmitted for consideration of the CMM.

By order, Sd/-Chief Secretary .